

12 hrs.

PAPERS LAID ON THE TABLE

MERCHANT SHIPPING (WRECKS AND SALVAGE) AMENDMENT RULES, 1976 AND ANNUAL ACCOUNTS OF KANDLA PORT TRUST FOR 1974-75 WITH AUDIT REPORT.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): On behalf of Shri H. M. Trivedi, I beg to lay on the Table—

(1) A copy of the Merchant Shipping (Wrecks and Salvage) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1138 in Gazette of India dated the 31st July, 1976, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-11186/76.]

(2) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1974-75 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-11187/76.]

ANNUAL REPORT AND REVIEW OF OIL INDUSTRY DEVELOPMENT BOARD NEW DELHI FOR 1974-75 WITH AUDIT REPORT AND STATEMENT FOR DELAY.

SHRI ZIAUR RAHMAN ANSARI:
I beg to lay on the Table—

(1) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1974-75, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974 read with rule 29(2) (e) of the Oil Industry Development Rules, 1975.

(ii) A copy of the Review (Hindi and English version) by the Government on the above Report.

(2) A statement (Hindi and English versions) showing reasons for

delay in laying the documents mentioned at (1) above. [Placed in Library. See No. LT-11188/76.]

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-
BRATA BARUA): I beg to lay on the table a copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1181 in Gazette of India dated the 7th August, 1976, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-11189/76.]

12.02 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1976, agreed without any amendment to the Representation of the People (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 16th August, 1976."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1976, agreed without any amendment to the Code of Civil Procedure (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 12th August, 1976."